

COURT-1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 25 OF 2017 &
IA NO. 597 OF 2017**

Dated: 31st August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**NTPC Ltd. Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Matrugupta Misra
Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1
Mr. S. Vallinayagam for R-7

ORDER

I.A. No. 597 of 2017

(Appln. for amendment of appeal)

We have heard learned counsel for the parties. For the reasons stated in the application, the application is allowed. Learned counsel for the appellant is directed to file amended memo of parties and also carry out consequential amendments in the appeal within two weeks. Application is disposed of.

List the matter for admission on **26.09.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**